

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

28/03/1989

Heard learned advocate Mr. J.D. Ajmera for the respondents who states that the applicant has not been placed under suspension. However, the applicant or his advocate is not present, Registry to give him notice and if he remains absent on the next date it would be liable to be dismissed for default. The case be posted on 2nd May, 1989 for admission.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

*Mogera

Mr. V.K. Kamal,
 C/o. Amarsinh Valji Mistry Building,
 Popat Para, Street No. 13,
Rajkot.
 (Advocate-Mr. Mayank Vora)

.. Petitioner

Versus

1. Union of India, through
 Regional Director,
 National Saving Organisation,
 (Ministry of Finance)
 Land Record, Building,
 Lal Darwaja, Ahmedabad.

2. Deputy Director,
 National Savings,
 Kothi Compound,
 Rajkot.

.. Respondents

(Advocate-Mr. J.D. Ajmera)

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

Hon'ble Mr. D.K. Chakravorty: Administrative Member

O R A L - O R D E R

02/05/1989.

Per : Hon'ble Mr. P.M. Joshi .. Judicial Member

Heard party-in-person and Mr. Y.M. Thakkar for

Mr. J.D. Ajmera the learned counsel for the respondents.

According to Mr. Thakkar

The petitioner has neither been suspended nor removed from the service and hence there is no cause as alleged by the petitioner to bring this application. The petitioner, party-in-person, also concedes that he is very much in the employment of the respondent and he has not been suspended so far. However, according to the petitioner, he apprehends the respondents be restrained from taking any suspension and such suspension if any may be stayed. such action before completion of the inquiry.

On perusal of the application, the grounds stated in the application is not borne out by any materials placed on record and there is hardly any cause or any grievance

3

for the petitioner to approach this Tribunal. Mere apprehension of some adverse actions by the Department against him, will not entitle him to file such application. The application has, therefore, no merits and accordingly rejected at the stage of admission.

Chakravorty
(D K Chakravorty)
Administrative Member

Johni
(P M Johni)
Judicial Member

*Mogera